

freedom fighters, from all parties, to aid the administration, to aid the Government and the Ministers in disposing of these cases which are still pending, although it is 8 years since the Prime Minister has initiated the scheme.

SHRIMATI INDIRA GANDHI: I think I have already said if anybody has suggestions, I am willing to consider them. Now, such freedom fighters who come within the categories, we can call them together and take their suggestions. And may I take this opportunity of correcting the misunderstanding of what I stated a while ago? I am not putting the blame on the bureaucracy. What I meant was that they had to see to the implementation. Therefore, in the effort to see that the scheme should not be abused, certain criteria were fixed.

SHRI S. B. CHAVAN: Supplementary to reply given to their Memorandum Clause 7, I would like to know whether it is a fact that the nature of movement in ex-Hyderabad was completely different from those in other parts of the country and whether the Government would like to reconsider their stand which they have stated in their reply.

SHRI YOGENDRA MAKWANA: I have said that it is under examination and we are going to take a decision very shortly. This covers the part of the demand which they have submitted. It is under item No. 8. So that also is under consideration, as I have already said.

PROF. MADHU DANDAVATE: I would like to know from the hon. Minister whether those who participated in the Movement launched by the leader of the Indian National Congress, Subhash Chandra Bose, and also those who participated in the I.N.A. as well as R.I.N. in 1946 would be considered because not a single case from the Royal Indian revolt has been admitted. I do not want to say that it is because of

bureaucracy or anything else. The Government has to take the responsibility whether both these categories will be included and whether those who participated in the battle for second freedom, during Emergency, will also be included.

SHRIMATI INDIRA GANDHI: So far as the first question is concerned, Sir, we had already included the INA and the RIN. If some are not included, we shall look into it. So far as the other question is concerned, it seems that the hon'ble members were amply rewarded for nearly three years. They were all in the Government.

**States affected by agitation on
"Foreigners" Issue**

*125. **SHRI MUKUNDA MANDAL:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some States have been affected by the agitation on "foreigners" issue in Eastern India;

(b) the measures taken by the respective State Governments and Central Government;

(c) whether Government deem the measures taken by the State Governments fit, proper and adequate;

(d) if so, the details thereof; and

(e) if not, what steps have been taken up by Government to normalise the situation and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (e). Assam and Meghalaya have witnessed agitation over the issue of 'foreigners'. Assam Government and Meghalaya Government have been taking all necessary steps to maintain law and order and to restore a sense of security among all sections of the people in the respective States.

2. Measures initiated by Government of India to deal with various aspects of the problem include: deployment of additional forces on the Assam-Bangladesh border; strengthening of vigilance on the Meghalaya-Tripura sector of the border in a phased manner; strengthening of riverine police; and introduction of identity cards with photographs for all voters in Assam and elsewhere in the North Eastern Region. Government of Assam have been asked to take adequate measures to ensure that encroachment on forest and other Government Lands are prevented effectively; and to formulate suitable legislative proposals to prevent acquisition of property by foreign nations.

SHRI MUKUNDA MANDAL: I asked for a categorical reply from the hon. Minister, but he has given a vague reply to my question. It seems to me that the Government is acting like a hopeless spectator to the Assam problem. In Assam and Meghalaya Narnamedh Yajna is going on; there is indiscriminate looting and arson in the name of movement. There is ousting of Indian nationals from Assam in a very inhuman manner. As a matter of fact, the West Bengal Government is facing.....

MR. SPEAKER: You should put a question and not make a speech.

SHRI MUKUNDA MANDAL: Anti-national slogans are shouted by the Assamese

MR. SPEAKER: This is all irrelevant; the question is disallowed. Please put your second supplementary, if any .

SHRI MUKUNDA MANDAL: What is the stand of the Government to stop it and how long these inhuman activities will be permitted to continue?

SHRI YOGENDRA MAKWANA: The Government of India is vigilant about it. As I stated in my statement, various measures have already been

taken. The Prime Minister had convened a meeting of leaders of all the political parties and certain deliberations and discussions took place. In the light of that, the Assam students were also invited and the Home Minister and other colleagues discussed the issue with them. We are negotiating with them and we are trying to solve the problem. At this stage it is very difficult to say when it can be solved.

SHRI MUKUNDA MANDAL: My second supplementar is..... (*Interruptions*)

MR. SPEAKER: You had your say...If you are going to repeat the same way, I would not allow.

SHRI MUKUNDA MANDAL: I would like to draw the attention of the hon. Minister to the news item in today's *Times of India*. Here it is stated that the Pradesh Congress (I) Committee is initiating movement, blockading the roads to Assam, and then it is stated that Mr. Mukherjee is leaving for Siliguri this week-end for a ceremonial launching on Monday of their 'Operation Blockade' of the Assam link road so that no cargo can move out of Assam.....

MR. SPEAKER: Nothing doing; you can put a question, not go on like this. I will not allow it.

(*Interruptions*)

MR. SPEAKER: Nobody is allowed. Mr. Mandal, please put the question, you are taking time of the House unnecessary.

SHRI MUKUNDA MANDAL: What is the attitude of the Government towards this movement initiated by the Congress (I) in West Bengal?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): We have seen the news items in the newspaper. I do not have full information and I am trying to get it. However, I want to make it clear that we are not for any step which will increase tension or

aggravate the situation in any way whatsoever... (Interruptions)

MR. SPEAKER: No verbal exchanges please.

SHRI P. K. THUNGON: Is the Minister aware that hundreds of students of Arunachal Pradesh are going to be affected adversely, because of this agitation, as the Gauhati University is not going to hold this year's examination in time? If so, what measures are going to be taken by the Government to enable these boys and girls to appear in the examinations in time?

SHRI YOGENDRA MAKWANA: Adequate protection will be given to the boys and girls who want to appear. (Interruptions) The North-Eastern University has provided it... (Interruption)

SHRIMATI GEETA MUKHERJEE: Is the Minister aware of the statement made by Shri Nivaran Bora, leader of the Purvanchal Lok Parishad after he went back from the negotiations held here, to the effect that due to foreign pressure, Government will be forced to accede to their demand? One of their demands is to make 1951 as the cut-off year. If the Government is aware of the statement, what is their reaction thereto?

गृह मंत्री (श्री जैलसिंह) : अध्यक्ष महोदय बोरा साहब दूसरे दिन आकर नेगोसिएशन में शामिल हुए थे और बात चीत खत्म करने के बाद एक फैसला हुआ कि प्रेस में कोई भी स्टेटमेंट नहीं दिया जायेगा। हो सकता है कि वे जाकर असम में अपने दूसरे दोस्तों से सलाह मशवरा करके फिर दोबारा बात चीत शुरू करें इसीलिए प्रेस को हमने अपना कोई स्टेटमेंट नहीं दिया। मगर उन्होंने जो स्टेटमेंट दिया है वह हमारे नोटिस में आया फिर भी उसका कोई कंट्राडिक्शन या तस्दीक नहीं की। लेकिन मैं कह देना चाहता हूँ कि यह बात बिलकुल निराधार है कि सरकार कोई भी फैसला किसी विदेशी ताकत की प्रेरणा से या दबाव से करना चाहती है बल्कि हम इस बात पर दृढ़ हैं कि कोई भी विदेशी ताकत वहाँ अपना दखल देगी तो उसको बर्दास्त नहीं किया जायेगा

Lien in Territorial Army without Attending Camp

*126. SHRI UTTAMRAO PATIL: Will the Minister of DEFENCE be pleased to state:

(a) whether Civilian employees serving in the Territorial Army are permitted to retain their lien in the T.A. even if they have not attended any Camp for several years; if so, the reasons therefor;

(b) if the answer to part (a) above be in the negative, whether Government are aware that persons are retaining their lien in the T.A. in Delhi, even though they have not attended any camp for the last so many years; and

(c) the steps Government are taking to terminate their lien so that the juniors may be able to get promotion?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) No, Sir. Except for Commissioned Officers placed on the Special Unattached List or those employees who are specially exempted from attending training camps, they are liable to be discharged for not attending training camps.

(b) and (c). Yes, Sir. It has come to the notice of the Government that one Junior Commissioned Officer and 71 Other Ranks have not attended annual training camps in Delhi for three years or more. Action is on hand to discharge the persons concerned from the Territorial Army wherever valid reasons for not attending the camp do not exist.

SHRI UTTAMRAO PATIL: I would like to know from the Minister whether some of the officers have been posted outside the country, and are still retaining their lien. If so, what are the grounds on which they have been permitted to do so? What other steps are Government taking to improve the chances of promotion of the Territorial Army personnel?